

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 17 of 2005

Allahabad this the 17th day of January, 2005

Hon'ble Mr.A.K. Bhatnagar, Member (J)

Dr.K.S. Bhattacharya, aged about 64 years, Son of Late D.S. Bhattacharya, resident of 144-A, Canal Road, Cantt., Kanpur Nagar, lastly employed as a Dean/Head, Director of Gr.II, Defence Institute of Technical Studies(Stores), Ministry of Defence, (DGQA), Napier Road, Cantt., Kanpur.

Applicant

By Advocate Shri N.K. Nair
Shri M.K. Upadhyay

Versus

1. Union of India, through the Secretary(Defence Production and Supplies) Ministry of Defence, DHQ, P.O., Government of India, New Delhi-110011.
2. Director General Quality Assurance, Department of Defence Production & Supplies, Ministry of Defence DHQ, P.O., New Delhi-110011.
3. Chief Controller of Defence Accounts(Pension), Dropadi Ghat, Allahabad.

Respondents

By Advocates Shri S.P. Sharma
Shri S. Singh

O R D E R (Oral)

By Hon'ble Mr.A.K. Bhatnagar, J.M.

By this O.A. the applicant has prayed for direction to the respondents to pay the amount of gratuity of Rs.3,60,000/- to the applicant alongwith interest calculated thereon upto the date of final payment at the rate of 12% per annum.

2. As per the applicant he retired from service on attaining the age of superannuation while posted as Dean/Head, Director of Grade II, Defence Institute of Technical Studies(Stores), Ministry of Defence, Govt. of India, Kanpur. The grievance of the applicant is that although he was issued no objection/clearance certificate at the time of retirement but the gratuity due to the applicant after retirement, has not been paid till date. Despite repeated representations and requests made by the applicant, no action has been taken by the respondents except verbal assurances. He further submitted that a representation to this effect has already been sent to respondent no.1 i.e. Secretary(D.P. & S), Ministry of Defence, South Block DHQ, P.O., Government of India, New Delhi on 31.07.04, which is still lying undecided.

3. Learned counsel for the respondents prayed for time to file the C.A., which I do not consider necessary as this O.A. can be disposed of finally by issuing a direction to respondent no.1 to decide the pending representation dated 31.07.2004 of the applicant within the stipulated period.

4. Accordingly, the O.A. is disposed of with direction to respondent no.1 to decide the representation of the applicant dated 31.07.2004 by a reasoned and speaking order within a period of 2 months from the date of receipt of a copy of this order. No order as to cost.

Member (J)

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